

MR. CHAIRMAN: The question is:
 "That clause 1, the Enacting
 Formula and the Title stand part
 of the Bill."

The motion was adopted.

*Clause 1, the Enacting Formula and
 the Title were added to the Bill.*

SHRI R. VENKATARAMAN: Sir,
 I beg to move:

"That the Bill be passed." *

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

20.55 hrs.

PAPERS LAID ON THE TABLE—
 Conid.

NOTIFICATION EXEMPTING COFFEE FROM
 WHOLE OF EXPORT DUTY.

THE DEPUTY MINISTER IN THE
 MINISTRY OF FINANCE (SHRI
 MAGANBHAI BAROT): I beg to lay
 on the Table a copy of Notification
 No. 202-Customs (Hindi and English
 versions) published in Gazette of
 India dated the 10th September, 1981
 together with an explanatory Note
 exempting coffee from the whole of
 the export duty leviable thereon,
 under section 159 of the Customs Act,
 1962. [Placed in Library. See No. LT-
 2800/81].

20.56 hrs.

*The Lok Sabha then adjourned till
 Eleven of the Clock on Friday, Sep-
 tember 11, 1981/Bhadra 20, 1903
 (Saka).*